

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5640 OF 2021

GULABCHAND JAIN

APPELLANT(S)

VERSUS

RAMCHANDRA D. CHOUDHARY

RESPONDENT(S)

O R D E R

I.A.No.114387/2021 for impleadment is allowed.

We heard counsel for the appellant and find no reason to interfere with the order impugned passed by the National Company Law Appellate Tribunal, Principal Bench, New Delhi.

The Civil Appeal is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

..... J.
(AJAY RASTOGI)

..... J.
(ABHAY S. OKA)

NEW DELHI
SEPTEMBER 17, 2021